



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक ४(४)]

बुधवार, मार्च ४, २०१५/फाल्गुन १३, शके १९३६

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Universities (Amendment) Ordinance, 2015 (Mah. Ord. IV of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,

Principal Secretary and R.L.A. to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Universities (Amendment) Ordinance, 2015 (Mah. Ord. IV of 2015), published under the authority of the Governor].

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk,
Mantralaya, Mumbai 400 032, dated the 4th March 2015.

MAHARASHTRA ORDINANCE No. IV OF 2015.

AN ORDINANCE

*further to amend the Maharashtra Universities
Act, 1994.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Universities Act, 1994, for the purposes hereinafter appearing ;

(१)

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, मार्च ४, २०१५/फाल्गुन १३, शके १९३६

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Universities (Amendment) Ordinance, 2015.

(2) It shall come into force at once.

Amendment of section 12 of Mah. XXXV of 1994.

2. In section 12 of the Maharashtra Universities Act, Mah. 1994, in sub-section (7), for the words "a term of not exceeding twelve months" the words "a term of not exceeding eighteen months" shall be substituted. XXXV of 1994.

STATEMENT

Section 12 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994) provides for appointment of the Vice-Chancellor. Sub-section (7) of the said section 12 of the said Act, empowers the Chancellor, under the circumstances laid down therein, to appoint any suitable person, to act as the Vice-Chancellor for a term not exceeding, twelve months, in the aggregate.

2. The first Vice-Chancellor of the Gondwana University appointed *vide* Government Notification, dated 27th September 2011, retired due to superannuation, on the 5th March 2014. The Search Committee for recommending the suitable names for the post of Vice-Chancellor could not be constituted as the Management Council and Academic Council of the Gondwana University could not be constituted at the earliest due to various reasons. Therefore, under these circumstances the Hon'ble Chancellor has appointed the acting Vice-Chancellor on the 6th March 2014. The term of the said acting Vice-Chancellor as provided by the said sub-section (7) of section 12 will expire on the 5th March 2015. The process of constitution of the Management Council and the Academic Council, though initiated, will take some more time. As such, it is not possible to appoint the Vice-Chancellor of the said University, in the immediate future.

3. The Government of Maharashtra therefore considers it expedient to extend the said period, provided in the said sub-section (7), so as to provide that the Chancellor may appoint any suitable person to act as Vice-Chancellor for a term not exceeding eighteen months in the aggregate, by suitably amending the Maharashtra Universities Act, 1994.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994) for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 3rd March 2015.

CH. VIDYASAGAR RAO,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SANJAY CHAHANDE,
Principal Secretary to Government.